

Central Administrative Tribunal, Principal Bench

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O.A.No.749/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 3rd day of March, 1997

Shri Raja Ram Sharma  
r/o A/1, Block 11  
Kali Bari Marg  
New Delhi. ... Applicant

(By Shri A.K.Bhardwaj, Advocate)

Vs.

1. Union of India  
the Secretary  
Ministry of Home Affairs  
North Block  
New Delhi - 110 001.

2. The Director  
Central Bureau of Investigation  
C.G.O.Complex, Block No.IV  
Lodi Road, New Delhi - 110 003.

3. The Supdt. of Police(HQ)  
CBI(Anti Corruption Branch)  
C60 Complex, Lodi Road  
New Delhi - 110 003. .... Respondents

(By Shri Madhav Panikar, Advocate)

O R D E R(Oral)

The applicant has come before this Tribunal on earlier occasions also seeking a direction to the respondents to offer him a regular job. This has not been possible since the respondents claim that no regular sanctioned post/vacancy was available against which he could be considered. In the present OA the applicant seeks the relief that the respondents may re-engage him in preference to juniors and outsiders and regularise his services after such re-engagement.

2. I have heard the learned counsel on both sides. The respondents have admitted that persons junior to the applicant and with lesser length of service as Casual Labour have been engaged by them. Learned counsel for the respondents submits that the case of the applicant for re-engagement as Casual

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Labour has not been considered since he was insistent only on appointment on regular basis against the sanctioned post. However, the respondents could consider the case of the applicant for re-engagement as Casual Labour subject to availability of work. Learned counsel for the applicant is agreeable to this direction.

3. In view of the above position, this OA is disposed of with a direction that in case the applicant makes a representation to the respondents for re-engagement him as Casual Labour, they will consider his case subject to availability of work in preference to his juniors and outsiders. His case for regularisation will also be considered in due course by the respondents in accordance with Rules. No costs.

*Rao*

(R.K.AHOOJA)

MEMBER(TA)

/rao/